

The Central civil Services (Conduct) Rules, 1964
RULE 18. MOVABLE, IMMOVABLE AND BALUABLE PROPERTY:

THE SCHEDULE

[See Rule 18 (1)]

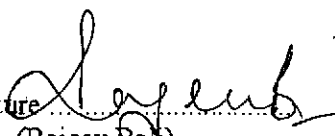
Return of Assets and Liabilities on the 31st July 2012

- 1 Name of the Government Servant in full – RAJEEV BALI
- 1. Service to which he belongs – CIVIL JUDGE(SR.DIV)-CUM-CJM, L&S AT KULLU,H.P.
- 2. Total length of service up to date – 13 YAER 5 MONTHS
(I) in non-gazetted rank.

 (II) in gazetted rank. ✓
- 3. Present post held and place of posting – CIVIL JUDGE(SR.DIV)-CUM-CJM, L&S AT KULLU,H.P.
- 4. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January 20..
- 5. Declaration :-

I hereby declare that the return enclosed namely, forms I to V are complete, true and correct as on 31.7.2012, to the best of my Knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of rule 18 of the Central Services.(Conduct) Rules, 1964.

Date:-14.7.2012

Signature 
(Rajeev Bali)
Civil Judge (Sr.Divn.)-Cum-
CJM, L&S at Kullu,H.P.

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.


Note 2. If a Government Servant is a member of Hindu Undivided Family with coparcenaries rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary

FORM NO. 1
STATEMENT OF IMMOVABLE PROPERTY ON FRIST APPOINTMENT AS ON 31st
JULY 2012

Sr No	Description of Property	Precise Location (Name of District, Division, Taluk and Village in which the properties is situated and also its distinctive number etc)	Area of land (In Case of Land & Building)	Nature of Land in case of landed property	Extant of Interest	If no in own name, state in whose name held and his/her relationship if any to the government servant.
1.	2.	3.	4.	5.	6.	7.
	-	-	-	-	-	-

Date of acquisition	How acquired (whether by purchase mortgage, lease in-hesitance, gift or otherwise) and name with details of person./person from whom acquired (address and connection of the government servant, if any with the person./person concerned), please see Note 1 below)	Value of the property.	Particulars of sanction of prescribed Authority, if any	Total annual income from the property	Remarks
8	9	10	11	12	13
-	-	-	-	-	-


Date:- 14.8.2012

Signature: 
(Rajeev Bali)
Civil Judge(Sr.Divn.)-Cum-
CJM, L&S at Kullu,H.P.

FORM NO: II
STATEMENT OF LIQUID ASSETS ON AS ON 31st July 2012

Sr. No.	Description	Name & Address of Company, Bank etc.	Amount.	If not in own name and address of person in whose name held and his / her relationship with the Government Servant	Annual income deserved	Remarks
1	2	3	4	5	6	7
1.	Saving a/c	State Bank of Patiala.	4,52,473/-	-	-	-
2.	FDR	-do-	6,00,000/-	-	-	-
3.	FDR	-do-	7,50,000/-	-	-	-

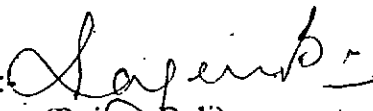
Dated: 14.8.2012

Signature: 
(Rajeev Bali)
Civil Judge (Sr.Divn.)-Cum-
CJM, L&S at Kullu,H.P.

FORM No. III
STATEMENT OF MOBILE PROPERTY AS ON 31ST JULY 2012

SL. NO	Description of item	Price and value at the time of acquisition and /or the total payment upto the date of the return ,as the case may be , in case of article purchase on hire purchase and installment bases	If not on own name, address of person in whose name and his/her relationship with government servant	How acquired with date of approximate acquisition	Remarks
1	2	3	4	5	6
1.	Jewellery 150 gram	As per market value.	-	Acquired by way of gift during marriage.	-
3	Car	3,60,000/-	-	Loan from HP State Co-op. Bank.	-
4	LCD	35,000/-	-	By cash from my own saving.	-
5	Refrigerator	9800/-	-	-do-	
7	Washing Machine	8400/-	-	-do-	
8	TV.	14,000/-	-	On installments.	
10	Digital Camera	8500/-	-	By cash from my own saving.	

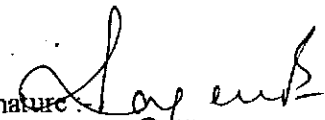
Date :- 14.8.2012

Signature: 
(Rajeev Bali)
Civil Judge(Sr.Divn.)-Cum-
CJM, L&S at Kullu, I.P.

FORM NO IV
STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY AS ON THE
31ST JULY, 2012

Sr. No	Policy No and date of policy	Name and insurance Company	Sum insured Date of maturity	Amount of annual premium	Type of provident fund/GPF/CPF (insurance policies) account number	Closing balance as last reported by the Audit Accounts officer along with date of such balance, as 31.3.2012.	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government Servant should also be mentioned in this col)
1	2	3	4	5	6	7	8	9	10
1	<u>152339711</u> 27.8.99 (self)	LIC Una	1,00,000/ - 28.8.14	Rs 917/- P.M.	GPF No. HP 03- 3288.	Rs. 15,73,106/ (as on 31.3.2012)	1,05, 372/ -	16,78,478/-	
2	<u>152822262</u> 23.8.2007	LIC Shimla	1,00,000/ -	Rs. 10572/- P.A.	-	-	-	-	
3	<u>152822263</u> 01.12.2007	LIC- Shimla	1,00,000/ -	Rs. 8657/- P.A.	-	-	-	-	

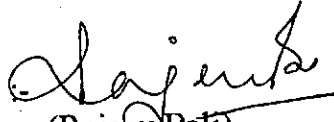
Date :- 14.8.2012

Signature 
(Rajeev Bali)
Civil Judge (Sr. Divn.) - Cum -
CJM, L&S at Kullu, H.P.

FORM NO. V
STATEMENT OF DEBETS AND OTHER LIABILITES ON 31ST JULY 2012

Sr.No.	Amount	Name and address of creditor	Date of incurring Liability	Data id Transaction	Remarks
1	2	3	4	5	6
-	-	-	-	-	-

Date :- 14.8.2012

Signature 
(Rajeev Bali)
Civi Judge(Sr.Divn.)-Cum-
CJM, L&S at Kullu,H.P.